FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	S. K. M. REAL INFRA LIMITED CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2.	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3.	URL of website	Website Not available
4.	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sq feet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing at skm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs/AIF Minimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5th September 2026

11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Last date for submission of resolution plans	10th October 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
For S.K.M Real Infra Ltd
Date: 21st August 2026

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079

Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India

Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173

Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan

Tel No. +91 294 2561631

Email Id. complianceofficer@bajajconsumer.com

Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited

Selenium Building, Tower-B, Plot Nos. 31 & 32,

Financial District, Nanakramguda, Serilingampally,

Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027.**

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282

Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003

Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/ physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For NTPC Green Energy Limited
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G: INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
For S.K.M Real Infra Ltd

Date: 22nd August 2026

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101

Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837

Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.

(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount (in ₹ lakhs)	Percentage of the total estimated Issue Expenses (%)	Percentage of the total Issue Size (%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*

^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***Subject to finalization of basis of allotment.**

The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027.**

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP
THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/ physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G:
INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
Date: 22nd August 2026
For S.K.M Real Infra Ltd

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ
WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount (in ₹ lakhs)	Percentage of the total estimated Issue Expenses (%)	Percentage of the total Issue Size (%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***Subject to finalization of basis of allotment.**

The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP
THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/ physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G: INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
Date: 22nd August 2026 **For S.K.M Real Infra Ltd**

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ
WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount	Percentage of the total estimated Issue Expenses	Percentage of the total Issue Size
	(in ₹ lakhs)	(%)	(%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.
***Subject to finalization of basis of allotment.**
The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP
THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/ physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G: INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
For S.K.M Real Infra Ltd

Date: 22nd August 2026

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ
WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount	Percentage of the total estimated Issue Expenses	Percentage of the total Issue Size
	(in ₹ lakhs)	(%)	(%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***Subject to finalization of basis of allotment.**

The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G:
INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
For S.K.M Real Infra Ltd

Date: 22nd August 2026

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount	Percentage of the total estimated Issue Expenses	Percentage of the total Issue Size
	(in ₹ lakhs)	(%)	(%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***Subject to finalization of basis of allotment.**

The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP
THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/ physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G:
INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
Date: 22nd August 2026
For S.K.M Real Infra Ltd

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ
WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

***Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.**

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes[(1)(2)]	400.00	400.00
Net Proceeds[(2)]	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount	Percentage of the total estimated Issue Expenses	Percentage of the total Issue Size
	(in ₹ lakhs)	(%)	(%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.

***Subject to finalization of basis of allotment.**

The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/ physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G:
INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
For S.K.M Real Infra Ltd

Date: 22nd August 2026

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

***Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.**

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below; (₹ in lakhs)

Activity	Estimated amount (in ₹ lakhs)	Percentage of the total estimated Issue Expenses (%)	Percentage of the total Issue Size (%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.
***Subject to finalization of basis of allotment.**
The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

GKN Driveline (India) Limited

CIN: U74999HR1985PLC034079
Registered Office: 270, Sector 24, Faridabad-121005, Haryana, India
Tel +91 (0) 129 2230582 or 4091100 **E-mail:** gdi.stakeholder@gknautomotive.com

NOTICE

Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Shareholders are hereby informed pursuant to the provisions of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (the "Rules") as amended, the Final Dividend declared for the financial year 2019-20, which remained unclaimed for a period of seven years will be credited to the IEPF on 14th October 2026. The corresponding shares on which dividends were unclaimed for seven consecutive years will also be transferred as per the procedure set out in the Rules.

Pursuant to the IEPF Rules, the Company has communicated this individually to the shareholders concerned who had not claimed dividend for consecutively seven (7) years from the financial year 2019-20 and whose shares are liable to be transferred to IEPF Authority for taking appropriate action(s).

The Company has made available the details of the shareholders and the shares held by them that are liable to be transferred to the Investor Education and Protection Fund (IEPF) as per the aforesaid Rules, and the Shareholders are requested to verify the details of the unclaimed/un-encashed dividend and the corresponding shares liable to be transferred to the IEPF Authority from the information made available by the Company.

In this connection, please note the following:

1. In case you hold shares in physical form: Duplicate share certificate(s) will be issued and transferred to IEPF. The original share certificate(s) registered in your name(s) and held by you, will stand automatically cancelled and will become non-negotiable.
2. In case you hold shares in electronic form: Your Demat account will be debited for the shares liable for transfer to the IEPF.

Shareholders may further note that the details made available by the Company through this notice/communication shall be deemed to be adequate notice for the purposes of issuance of duplicate share certificates and transfer of shares to the Investor Education and Protection Fund (IEPF) Authority in accordance with the applicable provisions of the Rules.

In case of the company does not receive any communication from the concerned shareholder by 13th October 2026, the company shall, thereafter, transfer their equity shares to the IEPF authority as per the prescribed rules. Also, all future benefits pertaining to such equity shares shall be transferred to the IEPF authority.

Please note that no claim shall lie against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the said rules. It may be noted that the concerned shareholders can claim the shares and dividend from IEPF authority by making an application in the prescribed **e-Form IEPF-5** online after obtaining Entitlement letter from the Company. In case the shareholders have any queries on the subject matter, they may contact registrar and share transfer agents at the following address:-

M/s MCS Share Transfer Agent Limited, 179-180, 3rd Floor, DSIDC Shed, Okhla Industrial Area, Phase-I, New Delhi - 110020. **Phone:** 011-41406149 / 011-41406150; **Email ID.:** helpdeskdelhi@mcsregistrars.com

For GKN Driveline (India) Limited
Sd/-
Aditya Kumar
Company Secretary
(A-25509)

Place: Faridabad
Date: August 22, 2026

---

bajaj CONSUMER CARE

BAJAJ CONSUMER CARE LIMITED

CIN – L01110RJ2006PLC047173
Regd. Office: Old Station Road, Sevashram Chouraha, Udaipur 313 001, Rajasthan
Tel No. +91 294 2561631
Email Id. complianceofficer@bajajconsumer.com
Website: www.bajajconsumercare.com

NOTICE TO SHAREHOLDERS

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SECURITIES

In terms of SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, on the captioned subject, please note that a Special Window has been opened for a period of one year from February 5, 2026 to February 4, 2027. This window enables eligible shareholders to lodge or re-lodge requests for transfer and dematerialization of physical securities that were sold or purchased prior to April 1, 2019 but were either not lodged with the Company/Registrar and Share Transfer Agent (RTA) or were rejected, returned, or remained unattended due to deficiencies in documentation, procedural requirements, or any other reason.

Eligible shareholders desirous of availing this opportunity are advised to contact the Company's Registrar and Share Transfer Agent, KFin Technologies Limited, at the following address:

Unit: Bajaj Consumer Care Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32,
Financial District, Nanakramguda, Serilingampally,
Hyderabad – 500032, Telangana

Alternatively, shareholders may write to the RTA at **einward.ris@kfintech.com** or to the Company at **complianceofficer@bajajconsumer.com** at the earliest, so as to facilitate completion of the transfer/dematerialization process on or before **February 4, 2027**.

Date : August 21, 2026
Place : Mumbai

For Bajaj Consumer Care Limited
Sd/-
Jignesh Nagda
Company Secretary & Compliance Officer

bajaj GROUP THINK TOMORROW

NTPC Green Energy Limited

(A Subsidiary of NTPC Limited)

CIN : L40100DL2022GOI396282
Regd. Office: NTPC Bhawan, SCOPE Complex, 7, Institutional Area, Lodi Road, New Delhi-110 003
Tel. No.: 011-24360959, Fax: 011-24360241, E-mail: ngel@ntpc.co.in, Website: www.ngel.in

Corrigendum to Notice of the 4th Annual General Meeting (AGM) of NTPC Green Energy Limited

This corrigendum is being issued in continuation of Notice dated August 04, 2026, convening the **4th Annual General Meeting ("AGM")** of the Members of **NTPC Green Energy Limited** ("the Company"), scheduled to be held on **Friday, 28th August 2026 at 11.00 A.M. (IST)** through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") sent electronically/physically to members on August 05, 2026 to transact the business as set out therein.

Members are requested to note that due to administrative reasons the Board of Directors of the Company has appointed CS Naresh Kumar Sinha, (Membership No. F1807, Certificate of Practice No. 14984) failing him Advocate Mukesh Mishra (Membership No. D/758/2021), of Kumar Naresh Sinha & Associates, Company Secretaries, Noida, as the Scrutinizer for scrutinizing the remote e-voting process and e-voting during the ensuing 4th AGM in a fair and transparent manner in place of CS Jitesh Gupta (Membership No. F3978 and Certificate of Practice No. 2448) of M/s J. K. Gupta & Associates, Company Secretaries.

Accordingly, all references to Shri Jitesh Gupta as Scrutinizer in the Notice of AGM, e-voting instructions and related communications shall be read as references to Shri Naresh Kumar Sinha, Practising Company Secretary. Further, the email Id of the Scrutinizer wherever appearing shall be read as kumarnareshsinha@gmail.com.

Members are requested to take note of the aforesaid change. Except for the change in Scrutinizer and consequential changes, all other contents of the Notice of the 4th AGM and e-voting information remain unchanged. The Notice of the 4th AGM shall be read in conjunction with this corrigendum.

Members may note that this corrigendum to the Notice of 4th AGM shall be available on the Company's website www.ngel.in, on the websites of the Stock Exchanges, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of CDSL at www.evotingindia.com.

For **NTPC Green Energy Limited**
Sd/-
(Deepak C S)
Company Secretary

Date : 21.08.2026
Place : Greater Noida

FORM G: INVITATIONFOR EXPRESSION OF INTEREST FOR [NAME OF CORPORATE DEBTOR] OPERATING IN REAL ESTATE AT MUMBAI ,MAHARASHTRA

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1	Name of the corporate debtor along with PAN & CIN/ LLP No.	**S. K. M. REAL INFRA LIMITED** CIN: U45400MH1999PLC123290 PAN :AAFCS2695R
2	Address of the registered office	At Raaj Chamber, plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN
3	URL of website	Website Not available
4	Details of place where majority of fixed assets are located	Major Asset is Commercial Building Known as 'Raaj Chamber', plot no. 115-115/ 1 to 3, R. K. Paramhans Marg, Andheri (East) Mumbai MH 400069 IN ,
5	Installed capacity of main products/ services	Commercial Complex with 65000 (Approx) Sqfeet Built Up area
6	Quantity and value of main products/ services sold in last financial year	Rentals Received at approx. 40 Percent Occupancy Rs 3.83 Crores
7	Number of employees/ workmen	6
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Detailed Financials and List of Creditors can be obtained by mailing atskm.cirp@gmail.com
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	1.In case of Companies, Individuals, LLPs and Consortiums Minimum Networth of Rs. 10 Crore AND Minimum Turnover of Rs. 10 Crore 2. In case of Asset Reconstruction company minimum Net Owned Fund 1000cr as per RBI Guidelines. 3. NBFCs?AIFMinimum Asset Under Management of Rs. 250 cr AND Turnover of Rs 10 Cr in one out of Previous Two Financial Years as per Audited Financial Statements. (Refundable EMD of Rs .10 Lacs)
10	Last date for receipt of expression of interest	5thSeptember 2026
11	Date of issue of provisional list of prospective resolution applicants	7th September 2026
12	Last date for submission of objections to provisional list	9th September 2026
13	Date of issue of final list of prospective resolution applicants	10th September 2026
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	7th September 2026
15	Lastdate for submission of resolution plans	10th September 2026
16	Process email id to submit Expression of Interest	skm.cirp@gmail.com

CA IP Neeraja Kartik
IBBI/IPA-001/IP-P01445/2018-2019/12137
202 Padmasani Apartments 58/2 Shivaji Nagar Nagpur 440010
For S.K.M Real Infra Ltd

Date: 22nd August 2026

THIS ADVERTISEMENT IS FOR INFORMATION PURPOSES ONLY AND DOES NOT CONSTITUTE AN OFFER OR AN INVITATION OR A RECOMMENDATION TO PURCHASE, TO HOLD OR SELL SECURITIES. THIS IS NOT AN ANNOUNCEMENT FOR THE OFFER DOCUMENT. ALL CAPITALIZED TERMS USED HEREIN AND NOT DEFINED HEREIN SHALL HAVE THE MEANING ASSIGNED TO THEM IN THE LETTER OF OFFER DATED AUGUST 20, 2026 (THE "LETTER OF OFFER" OR "LOF") FILED WITH THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE" OR THE "STOCK EXCHANGE") AND SECURITIES AND EXCHANGE BOARD OF INDIA (SEBI).

KSHITIJ WORLD CLASS PRODUCTS

KSHITIJ POLYLINE LIMITED

Corporate Identification Number: L25209MH2008PLC180484

Our Company was originally incorporated as "Kshitij Polyline Private Limited" on March 26, 2008 under the provisions of Companies Act, 1956 vide certificate of Incorporation issued by Registrar of Companies, Mumbai. Consequent upon the conversion of our Company into public limited company, the name of our Company was changed to "Kshitij Polyline Limited" vide fresh certificate of incorporation dated on January 19, 2018 issued by Registrar of Companies, Mumbai. The Corporate Identification Number of our Company is L25209MH2008PLC180484. The Registered Office of the Company was shifted from 417/418, Dimple Arcade, Near Sai Dham temple, Thakur Complex, Kandivali (East), Mumbai - 400101 to 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101 on August 1, 2024. For details of changes in our Name and Registered Office of the Company and other details, kindly refer to the section titled "General Information" beginning on page no. 37 of the Letter of Offer.

Registered Office: 33 Dimple Arcade Basement, Near Asha Nagar Kandivali (East) OFF W E Highway, Mumbai, Kandivali East, Maharashtra, India, 400101
Website: www.kshitijpolyline.co.in; **E-Mail:** compliance@kshitijpolyline.co.in; **Telephone No:** +91-22-45144087/46076837
Company Secretary and Compliance Officer: Ms. Nikita Dhaval Mehta

CORRIGENDUM TO THE LETTER OF OFFER DATED AUGUST 18, 2026 (THE "LETTER OF OFFER" / "LOF") AND NOTICE TO INVESTORS (THE "CORRIGENDUM")

OUR PROMOTERS - MR. BHARAT HEMRAJ GALA, MR. HEMRAJ BHIMSHI GALA AND MRS. RITA BHARAT GALA

FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF KSHITIJ POLYLINE LIMITED (OUR "COMPANY" OR THE "ISSUER") ONLY

RIGHT ISSUE OF UPTO 61697950 FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 2.00 EACH ("EQUITY SHARES" OR "RIGHTS EQUITY SHARES) OF KSHITIJ POLYLINE LIMITED ("KPL" OR THE "COMPANY" OR THE "ISSUER" OR "OUR COMPANY") FOR CASH AT A PRICE OF ₹ 3.17 PER RIGHTS EQUITY SHARE INCLUDING A SHARE PREMIUM OF ₹ 1.17 PER RIGHTS EQUITY SHARE (THE "ISSUE PRICE") AGGREGATING UP TO ₹ 1,955.83 LAKHS* ("THE ISSUE ") ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 2 (TWO) RIGHTS EQUITY SHARES FOR EVERY 5 (FIVE) FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON WEDNESDAY, AUGUST 19, 2026 (THE "ISSUE"). FOR FURTHER DETAILS, SEE "TERMS OF THE ISSUE" BEGINNING ON PAGE 65 OF THE LETTER OF OFFER.

Assuming full subscription in the Issue. Subject to finalisation of Basis of Allotment.

CORRIGENDUM TO THE LETTER OF OFFER ("LOF") DATED AUGUST 18, 2026

This is with reference to the Letter of Offer dated August 18, 2026 ("LOF") filed by the Company with the National Stock Exchange of India Limited (the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI") (for information purpose only). Applicants / Investors may note the following modifications to the disclosures in the Letter of Offer and the same may be taken as updated and included in the Letter of Offer.

This Corrigendum is being issued to inform the Eligible Equity Shareholders and other concerned persons about certain revisions in the proposed Rights Issue, including the number of Rights Equity Shares, total Issue Size, post-Issue paid-up share capital and Objects of the Issue. The aforesaid revisions are being made pursuant to the identification of inadvertent typographical errors in the Rights Issue ratio stated in the intimation(s) submitted to the Stock Exchange and other related documents, which necessitated corresponding revisions in the aforesaid particulars to accurately reflect the intended and approved Rights Issue structure. Except for the changes specifically set out in this Corrigendum, all other terms, conditions and disclosures contained in the Letter of Offer shall remain unchanged.

The following disclosure in Letter of Offer dated August 18, 2026 will be modified as above and would be read as follows in all of the pages stated below:

1. On the cover page of the Letter of Offer, under the heading "THE ISSUE", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
2. On the cover page of the Letter of Offer, under the heading "ISSUE SCHEDULE", the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".
3. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue / Rights Issue" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
4. In SECTION I – GENERAL - DEFINITIONS AND ABBREVIATIONS, under the "ISSUE RELATED TERMS", in the definition of "Issue Size" on page No. 6 of the Letter of Offer, the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs" instead of "₹ 2,933.74 Lakhs".
5. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Rights Equity Shares being offered by our Company", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925".
6. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Issue Size", the Total Number of Right Equity Shares offered shall be read as "61697950" instead of "92546925", and the aggregate amount of Issue Size shall be read as "₹ 1,955.83 Lakhs (Rupees Nineteen Crore Fifty-Five Lakh Eighty-Three Thousand Only)" instead of "₹ 2,933.74 lakhs (Rupees Twenty-Nine Crores Thirty-Three Lakhs Seventy-Four Thousand Only)".
7. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - THE ISSUE, on page No. 35 of the Letter of Offer, against "Equity Shares outstanding after the Issue (assuming full subscription for and Allotment of the Rights Entitlement)", Number of Equity Shares shall be read as "215942824" instead of "24,67,91,799".
8. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Present Issue in terms of this Letter of Offer", "Total Number of Right Equity Shares offered" shall be read as "Up to 61697950 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share" instead of "Up to 92546925 Right Equity Shares of Face Value of ₹ 2.00 each for cash at a price of ₹ 3.17 per Equity Share". Further, "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "1,233.96" instead of "1,850.94", and "Aggregate Value at Issue Price (₹ in Lakh)" shall be read as "1,955.83" instead of "2,933.74".
9. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Issued, Subscribed and Paid-Up Equity Share Capital after the Issue", the Capital shall be read as "Up to 215942824 Equity Shares of Face Value of ₹ 2.00 each" instead of "Up to 246791799 Equity Shares of Face Value of ₹ 2.00 each", and "Aggregate Value at Face Value (₹ in Lakh)" shall be read as "4,318.86" instead of "4,935.84".
10. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 40 of the Letter of Offer, under "Securities Premium Account - After the Issue", the amount shall be read as "4,254.38" instead of "4,615.31".
11. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - CAPITAL STRUCTURE, on page No. 41 of the Letter of Offer, Point No. 5 shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
12. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, the first paragraph shall be read as "The Issue comprises of up to 61697950 Rights Equity Shares of face value of ₹ 2 each for a cash price at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs. For further details, see "Summary of this Letter of Offer" and "The Issue" on pages 17 and 35, respectively."
13. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "ISSUE PROCEEDS", the amount stated against "Gross proceeds from the Issue"* shall be read as "1,955.83" instead of "2,933.74", and the amount stated against "Net Proceeds"** shall be read as "1,905.83" instead of "2,883.74".
14. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 of the Letter of Offer, under the heading "REQUIREMENTS OF FUNDS AND UTILIZATION OF NET PROCEEDS", the amount stated against "Repayment and/or Prepayment, in full or in part, of certain outstanding borrowings availed by our Company"* shall be read as "1,505.83" instead of "2,253.08", the amount stated against "General corporate purposes#"* shall be read as "400.00" instead of "630.66", and the amount stated against "Net Proceeds #" shall be read as "1,905.83" instead of "2,883.74".
15. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 42 r.w. 43 of the Letter of Offer, under section titled "PROPOSED SCHEDULE OF IMPLEMENTATION AND DEPLOYMENT OF FUNDS", the table after the paragraph "The following table provides for the proposed deployment of funds, after deducting Issue related expenses:" shall be read as under;

Particulars	Amount proposed to be funded from Net Proceeds	Proposed schedule for deployment of the Net Proceeds Fiscal 2027
Repayment and/or prepayment, in full or in part, of certain borrowings availed by our Company	1505.83	1505.83
General corporate purposes(1)(2)	400.00	400.00
Net Proceeds(2)	**1,905.83**	**1,905.83**

(1) The amount utilised for general corporate purposes alone shall not exceed 25% of the Gross Proceeds.
(2) Assuming full subscription in the Issue with respect to the Rights Equity Shares. Subject to finalisation of the Basis of Allotment.

16. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 44 of the Letter of Offer, in the first paragraph below the table, the amount stated therein shall be read as "₹ 2,253.08 Lakh" instead of "₹ 1,505.83 Lakh".
17. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 45 of the Letter of Offer, under the heading "2. General corporate purposes", the amount referred to in the first paragraph shall be read as "₹ 400.00 Lakh" instead of "₹ 630.66 Lakh".
18. In SECTION IV – INTRODUCTION & PARTICULARS OF THE ISSUE - OBJECTS OF THE ISSUE, on page No. 46 of the Letter of Offer, under the heading "ESTIMATED ISSUE EXPENSES", entire Table shall be read as below;

(₹ in lakhs)

Activity	Estimated amount	Percentage of the total estimated Issue Expenses	Percentage of the total Issue Size
	(in ₹ lakhs)	(%)	(%)
Brokerage, selling commission and upload fees	1.00	2.00	0.05
Fees payable to the Registrar to the Issue	3.00	6.00	0.15
Fees payable to the legal advisors and other professional service providers^	20.00	40.00	1.02
Advertising, marketing expenses and shareholder outreach expenses	3.00	6.00	0.15
Fees payable to regulators, including Stock Exchanges, SEBI, depositories and other statutory fee	17.00	34.00	0.87
Printing and stationery, distribution, postage, etc.	5.00	10.00	0.26
Other expenses (including miscellaneous expenses and stamp duty)	1.00	2.00	0.05
Total estimated Issue Expenses*	**50.00**	**100.00**	**2.55**

**Subject to finalisation of Basis of Allotment. In case of any difference between the estimated Issue related expenses and actual expenses incurred, the shortfall or excess shall be adjusted with the amount allocated towards general corporate purposes. All issue related expenses will be paid out of the Issue Proceeds received at the time of receipt of the Application Money.*
^ Includes fees payable to the legal counsels, independent chartered accountant.

19. In SECTION V – FINANCIAL INFORMATION - FINANCIAL INFORMATION, on page No. 59 of the Letter of Offer, Second Last Para shall be read as "The ex-rights price of the Equity Shares as per regulation 10(4)(b) of the SEBI Takeover Regulations is ₹ 4.45 per Equity Share."
20. In SECTION VI – STATUTORY AND OTHER INFORMATION - OTHER REGULATORY AND STATUTORY DISCLOSURES, on page No. 61 of the Letter of Offer, the third paragraph under the heading "AUTHORITY FOR THIS ISSUE" shall be read as "Our Board, in its meeting held on Thursday, August 13, 2026 and subsequently on Thursday, August 20, 2026, has resolved to issue 61697950 Rights Equity Shares to the Eligible Equity Shareholders, at ₹ 3.17 per Rights Equity Share (including a premium of ₹ 1.17 per Rights Equity Share) aggregating up to ₹ 1,955.83 Lakhs and the Rights Entitlement as 2 (Two) Rights Equity Shares for every 5 (Five) fully paid-up Equity Shares, held as on the Record Date being Wednesday, August 19, 2026. The Issue Price has been arrived at by our Company prior to determination of the Record Date."
21. On the SECTION VII – ISSUE RELATED INFORMATION - TERMS OF THE ISSUE, under the heading "ISSUE SCHEDULE" on Page No. 84, the "LAST DATE FOR CREDIT OF RIGHTS ENTITLEMENTS" shall be read as "MONDAY, AUGUST 24, 2026" instead of "THURSDAY, AUGUST 20, 2026".

The above changes are to be read in conjunction with the Letter of Offer and accordingly their references in the Letter of Offer stand updated and amended pursuant to this Corrigendum. The information in this Corrigendum supplements the Letter of Offer and updates the information in the Letter of Offer, as applicable. All capitalised terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the Letter of Offer.

The Corrigendum along with Revised Letter of Offer dated August 20, 2026 was filed with SEBI and the Stock Exchanges and shall be made available on the website of SEBI at www.sebi.gov.in, on the websites of the Stock Exchange i.e. NSE at www.nseindia.com and the websites of the Company at www.kshitijpolyline.co.in.

For Kshitij Polyline Limited
Sd/-
Nikita Dhaval Mehta
Company Secretary
and Compliance Officer

Date: August 21, 2026
Place: Mumbai

Our Company is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed a LOF dated August 18, 2026 and revised Letter of Offer dated August 20, 2026 with SEBI and Stock Exchanges. Potential Shareholders/ Investors should note that investment in securities involves a high degree of risk and are requested to refer to the LOF, including the section "Risk Factors" beginning at page 20 of the LOF in making investment decisions. This Corrigendum to the LOF has been prepared for publication in India and may not be released in the United States. This Corrigendum to the LOF does not constitute an offer of Equity Shares for sale in any jurisdiction, including the United States, and any Equity Shares described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Equity Shares in the United States.

THIS IS CORRIGENDUM TO THE RED HERRING PROSPECTUS THERE IS NO EXTENSION IN THE OFFER PERIOD
THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT. THIS DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. THIS PUBLIC ANNOUNCEMENT IS NOT INTENDED FOR PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA.

SUMAX

(Please scan this QR Code to view the RHP)

SUMAX ENGINEERING LIMITED

Corporate Identity Number: U74210TG1994PLC019032

Our Company was originally incorporated as 'Sumax Engineering Private Limited' a private limited company under the Companies Act, 1956 at Hyderabad, Andhra Pradesh, pursuant to a certificate of incorporation dated December 21, 1994, issued by the Registrar of Companies, Hyderabad ("RoC"). Thereafter, name of our Company was changed from 'Sumax Engineering Private Limited' to 'Sumax Engineering Limited', consequent to conversion of our Company from private to public company, pursuant to a special resolution passed by the shareholders of our Company on July 20, 2024 and a fresh certificate of incorporation dated September 18, 2024 was issued by the Registrar of Companies, Central Processing Centre. The Corporate identification number of our company is U74210TG1994PLC019032. For further details, please refer to the chapter titled "History and Certain Corporate Matters" on page 145 of the Red Herring Prospectus.

Registered Office: Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026;
Tel: +91 78931 66698, **Fax:** N.A., **Website:** www.sumaxindia.com ; **E-mail:** compliance@sumaxindia.com
Company Secretary and Compliance Officer: Mr. Prateek Nahata

PROMOTERS OF OUR COMPANY: MR. SUDEEP MEHTA AND MRS. SMRITI MEHTA

INITIAL PUBLIC OFFERING UP TO 52,87,200 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH ("EQUITY SHARES") OF SUMAX ENGINEERING LIMITED ("SEL" OR THE "COMPANY") FOR CASH AT A PRICE OF RS. [•]/- PER EQUITY SHARE (THE "OFFER PRICE"), AGGREGATING TO RS. [•] LAKHS ("THE OFFER"), COMPRISING A FRESH OFFER OF UP TO 42,91,200 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS BY OUR COMPANY ("FRESH OFFER") AND AN OFFER FOR SALE OF UP TO 9,96,000 EQUITY SHARES BY MR. SUDEEP MEHTA AND MRS. VIMLA MEHTA ("THE SELLING SHAREHOLDERS") AGGREGATING TO RS. [•] LAKHS ("OFFER FOR SALE"). OUT OF THE OFFER 2,66,400 EQUITY SHARES AGGREGATING TO RS. [•] LAKHS WILL BE RESERVED FOR SUBSCRIPTION BY MARKET MAKER ("MARKET MAKER RESERVATION PORTION"). AND UPTO 1,92,000 EQUITY SHARES AGGREGATING UP TO ₹ [•] LAKHS FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED HEREINAFTER) (THE "EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE MARKET MAKER RESERVATION PORTION AND EMPLOYEE RESERVATION I.E. ISSUE OF 48,28,800 EQUITY SHARES OF FACE VALUE OF RS. 10/- EACH AT AN OFFER PRICE OF RS. [•]/- PER EQUITY SHARE AGGREGATING TO RS. [•] LAKHS IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE 27.94% AND 25.38%, RESPECTIVELY OF THE POST OFFER PAID UP EQUITY SHARE CAPITAL OF OUR COMPANY.
***Subject to finalization of basis of allotment.**
The Offer is being made in terms of Chapter IX of the SEBI (ICDR) Regulations, 2018 the Red Herring Prospectus has been filed with SEBI. In terms of SEBI Regulations, the SEBI shall not issue any observations on the Offer Document. Hence there is no such specific disclaimer clause of SEBI. However, investors may refer to the entire "Disclaimer Clause of SEBI" beginning on page 203 of the Red Herring Prospectus.

ATTENTION INVESTORS – CORRIGENDUM

In reference to the Red Herring Prospectus dated August 17, 2026, On Page no. 9, 10, 55 and 274 of Red Herring Prospectus changes are made under Definition Chapter - Offer Related Terms, General Information and Material Contracts and Material Documents. Thus, investors should note the following:

OFFER RELATED TERMS

Designated Market Maker	Giriraj Stock Broking Private Limited will act as the Market Maker and has agreed to receive or deliver the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by amendment to SEBI ICDR Regulations.
Market Maker	Market Maker of the Company, in this case being Giriraj Stock Broking Private Limited.
Market Making Agreement	The Agreement among the Market Maker, the Book Running Lead Manager and our Company, Selling Shareholders dated August 20, 2026.

DETAILS OF THE MARKET MAKING ARRANGEMENT FOR THIS OFFER

Our Company has entered into a Market Making Agreement dated August 20, 2026 with the following Market Maker for fulfilling the Market Making obligations under this Offer:

Name, address, telephone number and e-mail address of the Market Maker	Number of shares	Amount (₹ in Lakh)	% of the total Offer size
Giriraj Stock Broking Private Limited **Address:** 4, Fairlie Place, HMP House, 4th Floor, Suite No- 421A, Kolkata- 700001, India **Tel No.:** 033- 40054519 / 9547473969 **Email:** girirajstock@yahoo.com **Website:** www.girirajstock.com **Contact Person:** Mr. Kuntal Laha **SEBI Registration No:** INZ000212638 **Market Maker Registration No.:** 90318	Upto 2,66,400 Equity Shares	[•]	5.04%

In accordance with Regulation 261 of the SEBI ICDR Regulations, our Company and the Promoter and Promoter Group Selling Shareholders have entered into an agreement with the Book Running Lead Manager and the Market Maker (duly registered with National Stock Exchange of India Limited to fulfil the obligations of Market Making) dated August 20, 2026 to ensure compulsory Market Making for a minimum period of three years from the date of listing of equity shares offered in this Offer.

Giriraj Stock Broking Private Limited registered with EMERGE Platform of National Stock Exchange of India Limited will act as the Market Maker and has agreed to receive or deliver of the specified securities in the market making process for a period of three years from the date of listing of our Equity Shares or for a period as may be notified by any amendment to SEBI ICDR Regulations.

The Market Maker shall fulfil the applicable obligations and conditions as specified in the SEBI ICDR Regulations, as amended from time to time and the circulars issued by National Stock Exchange of India Limited and SEBI in this matter from time to time.

Material Contracts for the Issue

(viii) Market Making Agreement dated August 20, 2026 between our Company, Book Running Lead Manager, Selling Shareholders and Market Maker

GENERAL RISK: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in this Issue unless they can afford to take the risk of losing their investment. Investors are advised to read the risk factors carefully before taking an investment decision in this Issue. For taking an investment decision, investors must rely on their own examination of the Issuer and this Issue, including the risks involved. The Equity Shares have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to 'Risk Factors' on page 21 of the Red Herring Prospectus.

BOOK RUNNING LEAD MANAGERS	REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
GYR Capital Advisors CLARITY | TRUST | GROWTH **GYR CAPITAL ADVISORS PRIVATE LIMITED** 428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad -380 054, Gujarat, India. **Telephone:** +91 87775 64648 **Facsimile:** N.A. **E-mail:** sumax.ipo@gyrcapitaladvisors.in **Website:** www.gyrcapitaladvisors.com **Investor grievance:** investors@gyrcapitaladvisors.com **Contact Person:** Mr. Mohit Baid **SEBI Registration Number:** INM000012810 **CIN:** U67200GJ2017PTC096908	KFINTECH EXPERIENCE TRANSFORMATION **KFin Technologies Limited** 301, The Centrium, 3rd Floor, 57, Lal Bahadur Shastri Road, Nav Pada, Kurla (West), Kurla, Mumbai, Maharashtra, India, 400070 **Telephone:** +91-40-67162222/18003094001 **Fax:** +91-40-67162222 **E-mail id:** sumax.ipo@kfintech.com **Website:** www.kfintech.com **Investor Grievance Email:** einward.ris@kfintech.com **Contact Person:** Mr. M. Murali Krishna. **SEBI Registration Number:** INR000000221 **CIN:** L72400MH2017PLC444072	SUMAX **SUMAX ENGINEERING LIMITED.** Mr. Prateek Nahata Company Secretary and Compliance Officer Plot No.45, Shanthinikethan Colony, Mahendra Hills, East Marredpally, Secunderabad, Telangana, India, 500026. **Telephone:** +91 78931 66698; **Email:** compliance@sumaxindia.com **Investor Grievance Email Id:** compliance@sumaxindia.com **Website:** www.sumaxindia.com Investors can contact the Company Secretary and Compliance Officer or the BRLM or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account and refund orders, etc.

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the Red Herring Prospectus.

On behalf of Board of Directors
FOR, SUMAX ENGINEERING LIMITED
Sd/-
Mr. Prateek Nahata
Company Secretary & Compliance Officer

Place: Hyderabad, India
Date: August 21, 2026

Disclaimer: Sumax Engineering Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed the RHP with the Registrar of Companies, Hyderabad on August 17, 2026 and thereafter with SEBI and the Stock Exchange. Full copy of the Red Herring Prospectus is available on the website of the SEBI at www.sebi.gov.in, website of the Company at www.sumaxindia.com, the website of the BRLM to the Issue at: www.gyrcapitaladvisors.com, the website of NSE Emerge at https://www.nseindia.com/companies-listing/corporate-filings-offer-documents, respectively. Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to the same, please refer to the RHP including the section titled "Risk Factors" beginning on page 21 of the Red Herring Prospectus.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933, as amended or any state securities laws in the United States, and unless so registered, and may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act, 1933 and in accordance with any applicable U.S. State Securities laws. The Equity Shares are being issued and sold outside the United States in 'offshore transactions' in reliance on Regulation "S" under the Securities Act, 1933 and the applicable laws of each jurisdiction where such issues and sales are made. There will be no public offering in the United States.

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, आम्ही येथील खालील लिहिलेल्या परिशिष्टात अधिक विशेषत: वर्णिलेल्या त्यावरील उभ्या **''के. बी. लाल इंडस्ट्रियल इस्टेट''** अशा ज्ञात (आता पाडलेल्या) इमारतीसह एकत्रित जमिनीच्या प्लॉटच्या (**''सदर मिळकत''**) संदर्भातील **मे. के. बी. लाल इंडस्ट्रीज (''फर्म'')** जिचे नोंदणीकृत कार्यालय आहे के. बी. लाल इंडस्ट्रियल इस्टेट, शास्त्री नगर, लिंकिंग रोड एक्स्टेन्शन, सांताक्रूझ (पश्चिम), मुंबई ४०० ०५४ येथे यांच्या नामाधिकाराचा तपास करित आहोत, जी विविध भाडेकरु/ भोगवटारांच्या भोगवट्यात होती.

कोणीही विक्री, वाटप, अदलाबदल, अभिहस्तांकन, सोडुन देणे, गहाण, (समतुल्य किंवा अन्यथा), बक्षीस, विश्वस्त, वारसाहक्क, कौटुंबिक व्यवस्था, विभागणी, अंत्यदान, उत्तराधिकार, कब्जा, भाडेपट्टा, पोट-भाडेपट्टा, कुळवहिवाट, पोट-कुळवहिवाट, विकास हक्क, संयुक्त भागीदारी, करार, परवाना, धारणाधिकार, सुविधाधिकार, भागीदारी, कर्जे, अग्रिमा, चिरभोगाचा हक्क किंवा अग्रक्रयाधिकार, भागीदारी, संपादन, अधिग्रहण, भार, एफएसआय/टीडीआरचा वापर किंवा कोणताही करार किंवा डिस्पोझिशन अंतर्गत किंवा कोणतेही कायदा न्यायालय, न्यायाधिकरण, मसहुल किंवा वैधानिक प्राधिकरण किंवा लवादाद्वारे मंजुर कोणताही प्रलंबित वाद, निशेधाज्ञात, जप्ती, हुकूम, आदेश किंवा निवाडा किंवा अन्यथा सह सदर मिळकत किंवा तिच्या कोणत्याही भागामध्ये कोणत्याही हितसंबंधाचा दावा करित असल्यास सदर तारखेपासून १४ दिवसांत येथील खालील नमुद पत्त्यावर सहाय्यभूत कागदोपत्री पुराव्यासह आम्हाला लेखी स्वरुपात कळविणे याद्वारे आवश्यक आहे, कसूर केल्यास दावे किंवा हितसंबंध काही असल्यासत्यागित आणि/किंवा परित्यागित केल्याचे मानण्यात येईल आणि नामाधिकार प्रमाणपत्र/नामाधिकार अहवाल हा असे दावे/ हरकती विचारात न घेता आमच्याद्वारे जारी करण्यात येईल.

वरील उल्लेखित परिशिष्ट
(''सदर जमीन'' चे वर्णन)

''के. बी. लाल इंडस्ट्रियल इस्टेट'' अशा ज्ञात इमारतीसह शास्त्री नगर, लिंकिंग रोड एक्स्टेन्शन, सांताक्रूझ (पश्चिम), मुंबई ४०० ०५४ येथे स्थित वॉर्ड क्र. ३३५९ (३) अंतर्गत बृहन्मुंबई महानगरपालिकेच्या स्थानिक हद्दीतील करस्पॉडिंग सी.टी.एस. क्र. ३२८/१७/७/८/९ गाव विलेपार्ले (पश्चिम), तालुका अंधेरी, मुंबई उपनगर जिल्हा धारक सांताक्रूझ पश्चिमच्या करस्पॉडिंग टी.पी.एस VI चा अंतिम प्लॉट क्र. १७, क्र. ७, ८ व ९ धारक प्लॉट अशा मोजमापित १,३१४.५३ चौसर मीटर्स (टीपीएस फॉर्म I नुसार) आणि मोजमापित १,३७१.४६ चौरस मीटर्स (प्रॉपर्टी रजिस्टर कार्ड नुसार) जमिनीचे सर्व ते भाग आणि विभाग आणि खालीलप्रमाणे सीमाबध्द:
उत्तरेला किंवा त्या दिशेने : ९ मीटर सार्वजनिक रस्ता;
दक्षिणेला कवा त्या दिशेने : भार्गव रोड;
पश्चिमेला कवा त्या दिशेने : लिंकिंग रोड;
पूर्वेला कवा त्या दिशेने : ९ मीटर सर्व्हिस रोड.
सदर दिनांक २२ ऑगस्ट, २०२६

सही/-
LAW POINT
ADVOCATES & SOLICITORS
३०१, वैभव चेंबर्स, ३रा मजला, जगत विद्या मार्ग,
बीकेसी मेट्रो स्टेशन (ए३ एक्झिट) जवळ, वांद्रे कुर्ला कॉम्प्लेक्स,
वांद्रे (पूर्व), मुंबई ४०००५१.
ईमेल: response@lawpointindia.com

फॉर्म जी
स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रण
मुंबई, महाराष्ट्र येथे स्थित रिअल इस्टेट सेक्टर मध्ये कार्यरत

(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए (१) अन्वये)

संबंधित तपशील		
१.	पॅन/सीआयएन/एलएलपी क्र. सह कॉर्पोरेट कर्जदारांचे नाव	**एस. के. एम. रियल इन्फ्रा लिमिटेड** सीआयएन: यु४५४००एमएच१९९९पीएलसी१२३२९० पॅन : एएएफसीएस२६९५आर
२.	नोंदणीकृत कार्यालयाचा पत्ता	येथे राज चेंबर, प्लॉट क्र. ११५-११५/१ ते ३, आर. के. परमहंस मार्ग, अंधेरी (पूर्व), मुंबई, महाराष्ट्र ४०००६९ भारत
३.	वेबसाईटची युआरएल	वेबसाईट उपलब्ध नाही
४.	जास्तीत जास्त स्थावर मत्ता असलेल्या ठिकाणाचे तपशील	राज चेंबर अशी ज्ञात व्यावसायिक इमारत, प्लॉट क्र. ११५-११५/१ ते ३, आर. के. परमहंस मार्ग, अंधेरी (पूर्व), मुंबई, महाराष्ट्र ४०००६९ भारत ही महत्वाची मत्ता आहे.
५.	मुख्य उत्पादने/सेवांची स्थापित क्षमता	व्यावसायिक कॉम्प्लेक्स सह ६५००० (अंदाजे) चौ. फूट बिल्ट अप क्षेत्र
६.	मागील आर्थिक वर्षात विकलेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य	सुमारे ४० टक्के भोगवट्यावर प्राप्त भाडे रु. ३.८३ कोटी
७.	कर्मचारी/कामगारांची संख्या	६
८.	दोन वर्षांची शेवटची उपलब्ध वित्तीय विवरणे (अनुसूचींसह), धनकोंची सूची यासह पुढील तपशिल, प्रक्रियेच्या त्यानंतरच्या घटनांच्या संबंधित तारखा येथे उपलब्ध	तपशीलवार आर्थिक विवरणे आणि कर्जदारांची यादी atskm.cirp@gmail.com वर ईमेल करून प्राप्त करता येईल.
९.	कोडच्या कलम २५(२) (एच) अंतर्गत निराकरण अर्जदारांसाठी पात्रता येथे उपलब्ध:	१. कंपन्या, व्यक्ती, एलएलपी आणि कन्सोर्टियम यांच्या बाबतीत किमान निव्वळ संपत्ती रु. १० कोटी आणि किमान उलाढाल रु. १० कोटी २. अॅसेट रिकन्स्ट्रक्शन कंपनीच्या बाबतीत आरबीआय मार्गदर्शक तत्वांनुसार किमान निव्वळ मालकी निधी रु. १००० कोटी. ३. एनबीएफसी? एआयएफ यांच्या बाबतीत किमान व्यवस्थापनाखालील मत्ता रु. २५० कोटी आणि लेखापरीक्षित आर्थिक विवरणांनुसार मागील दोन आर्थिक वर्षांपैकी एका वर्षात रु. १० कोटींची उलाढाल. (परत करण्यायोग्य ईएमडी रु. १० लाख)
१०.	स्वारस्याची अभिव्यक्ती प्राप्त करण्यासाठी अंतिम तारीख	५ सप्टेंबर, २०२६
११.	संभाव्य निराकरण अर्जदारांची तात्पुरती सूची जारी करण्याची तारीख	७ सप्टेंबर, २०२६
१२.	तात्पुरत्या सूचिला असलेले आक्षेप सादर करण्यासाठी अंतिम तारीख	९ सप्टेंबर, २०२६
१३.	संभाव्य निराकरण अर्जदारांची अंतिम सूची जारी करण्याची तारीख	१० सप्टेंबर, २०२६
१४.	माहिती ज्ञाप्ती, इव्हॅल्युशन मॅट्रीक्स आणि संभाव्य निराकरण अर्जाच्या निराकरण योजना करीता विनंतीच्या जारीची तारिख	७ सप्टेंबर, २०२६
१५.	निराकरण योजनाच्या सादरीकरणाकरीता अंतिम तारिख	१० सप्टेंबर, २०२६
१६.	स्वारस्याची अभिव्यक्ती सादर करण्यासाठी प्रक्रिया ई-मेल	skm.cirp@gmail.com

सीए आयपी निरजा कार्तिक
आयबीबीआय/आयपीए-००१/आयपी-पी०१४४५/२०१८-२०१९/१२१३७
२०२, पद्मासनी अपार्टमेंट्स् ५८/२ शिवाजी नगर नागपूर ४४००१०
ठिकाण: २२ ऑगस्ट, २०२६ एस.के.एम रियल इन्फ्रा लि. करिता

टाटा कॅपिटल हाऊसिंग फायनान्स लि.

TATA
नोंद. कार्यालयः ११वा मजला, टॉवर ए, पेनिन्सुला बिझनेस पार्क, गणपतराव कदम मार्ग, लोअर परेल, मुंबई ४०० ०१३
सीआयएन क्र. : यु६७१९०एमएच२००८पीएलसी१८७५५२ संपर्क क्र. (०२२) ६१८२७४१४

मागणी सूचना

सिक्युरिटायझेशन अॅण्ड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल अॅसेटस् अॅण्ड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट, २००२ (''अॅक्ट'') च्या कलम १३(२) सहवाचता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ (''रूल्स'') च्या नियम ३ अन्वये.

ज्याअर्थी, निम्नस्वाक्षरीकार हे टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड (टीसीएचएफएल) चे प्राधिकृत अधिकारी या नात्याने आणि अॅक्टच्या कलम १३(१२) सहवाचता रूल्सच्या नियम ३ अन्वये प्राप्त अधिकारांचा वापर करून सदर अॅक्टच्या कलम १३(२) अंतर्गत तपशीलवार मागणी सूचना जारी करून खालील नमूद तपशिलांप्रमाणे कर्जदार/सह-कर्जदार/हमीदार (सर्व वैयक्तिक किंवा एकत्रित ''कर्जदार'' असा उल्लेख)/कायदेशीर वारस/कायदेशीर प्रतिनिधी खालील सूचीबध्द केल्याप्रमाणे यांस खालील तपशिलानुसार संबंधीत सूचनेतील नमूद रकमेचा भरणा सदर सूचना तारखेच्या ६० दिवसांत करण्यास सांगत आहेत. सदर सूचनेच्या प्रती रजिस्टर्ड पोस्ट ए.डी.द्वारे बजावण्यात आल्या आहेत आणि त्या निम्नस्वाक्षरीकारांकडे उपलब्ध आहे आणि सदर कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधी यांनी इच्छेनुसार सदर प्रत निम्नस्वाक्षरीकारांकडून कोणत्याही कामकाजाच्या दिवशी सामान्य कामकाजाच्या वेळेत प्राप्त करावी.

वरीलसंबंधी, याद्वारे सदर कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधी यांना पुन्हा एकदा सूचना देण्यात येते की, संबंधित सूचनांच्या तारखेपासून ६० दिवसांत टीसीएचएफएल यांस त्यांच्या संबंधित नावासमोरील सूचीतील रक्कमेसह एकत्रित पुढील व्याजासह खाली नमूद करण्यात आल्याप्रमाणे खालील नमूद कॉलम (डी) मधील संबंधित तारखेपासून देयाच्या आणि/वा मोकळे करण्याच्या तारखेपर्यंत भरणा करावा, कर्ज करार आणि सदर कर्जदारांकडून तारण म्हणून कर्जाची परतफेड करण्यास इतर कागदपत्र/लेखी स्वरुपात निष्पादित केले असल्यास वाचावे, खालील तारण मत्ता टीसीएचएफएल यांस सदर कर्जदारांद्वारे कर्जाच्या देय परतफेडीकरिता सुरक्षितता म्हणून गहाण देण्यात आली आहे.

कर्ज खाते क्र. : ९९६६४९६
कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधींचे नाव: श्री. गणेश शामराव माळी, श्री. नितीन शाळिग्राम जाधव
खालील तारखेरोजीस एकूण थकबाकी देय (रु.)* : १७-०८-२०२६ रोजीस रक्कम रु. १७,५७,३४३/- (रुपये सतरा लाख सत्तावन्न हजार तीनशे त्रेचाळीस मात्र)
मागणी सूचनेची तारीख आणि एनपीएची तारीख: १८.०८.२०२६ आणि ०७.०८.२०२६
मिळकतीचा तपशील : फ्लॅट क्र. २०४, सी विंग, अंबर रेसिडेन्सी, वाधवा डेझी गार्डन जवळ, कोहोजगाव, अंबरनाथ पश्चिम, ठाणे-४२१५०५, महाराष्ट्र या मिळकतीचे सर्व ते भाग आणि विभाग.
कर्ज खाते क्र.: ९८९५४४६
कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधींचे नाव: श्री. योगेश मधुकर रोकडे, श्रीम. शीतल रोकडे
खालील तारखेरोजीस एकूण थकबाकी देय (रु.)* : १७-०८-२०२६ रोजीस रक्कम रु. २१,३६,८३२/- (रुपये एकवीस लाख छत्तीस हजार आठशे बत्तीस मात्र)
मागणी सूचनेची तारीख आणि एनपीएची तारीख: १८.०८.२०२६ आणि ०७.०८.२०२६
मिळकतीचा तपशील: फ्लॅट क्र. ३०४, ३रा मजला, सी-विंग, क्षेत्र मोजमापीत ४४५.०० चौ. फूट, ''सेंच्युरी कॉम्प्लेक्स'', सेक्टर-३५डी, गाव : ओवे, तालुका : पनवेल, जिल्हा : रायगड येथे स्थित असलेल्या स्थावर मिळकतीचे सर्व ते भाग आणि विभाग, सीमाबध्द पुढीलप्रमाणे:- पूर्वेस : अंतर्गत रस्ता, पश्चिमेस : निवासी इमारत, उत्तरेस : खुला प्लॉट, दक्षिणेस : आस्था प्लाझा.
कर्ज खाते क्र.: टीसीएचएचएल०२९६०००१०००७५९२२
कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधींचे नाव: श्री. सर्वेश मेवारा
खालील तारखेरोजीस एकूण थकबाकी देय (रु.)* : १०-०८-२०२६ रोजी रु. १५,२९,७४७/- (रुपये पंधरा लाख एकोणतीस हजार सातशे सत्तेचाळीस मात्र)
मागणी सूचनेची तारीख आणि एनपीएची तारीख: ११.०८.२०२६ आणि ०७.०८.२०२६
मिळकतीचा तपशील: निवासी फ्लॅट क्र. १०१, १ला मजला, सर्व्हे क्र. ६/५, क्षेत्र मोजमापीत ३३३ चौ. फूट (३०.९४ चौ. मीटर) चटई क्षेत्र, सदर इमारत ''बिल्डिंग क्र. १०'' म्हणून ओळखली जाणारी, ब्लॉक क्र. एनई२४, गाव वाकस नेरळ, तालुका कर्जत, जिल्हा रायगड-४१०१०१ येथे स्थित, असलेले आणि वसलेले
कर्ज खाते क्र.: टीसीएचएचएल०६२७०००१०००७२७२६/९६७७२३४
कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधींचे नाव: श्री. भिमा बाळू कांबळे, श्री. अर्जुन बी कांबळे
खालील तारखेरोजीस एकूण थकबाकी देय (रु.)* : १९-०८-२०२६ रोजीस रक्कम रु. २८,७६,४६७/- (रुपये अठ्ठावीस लाख शहात्तर हजार चारशे सदुसष्ट मात्र)
मागणी सूचनेची तारीख आणि एनपीएची तारीख : १९.०८.२०२६ आणि ०७.०८.२०२६
मिळकतीचा तपशील: निवासी फ्लॅट क्र. ४०३, ४था मजला, सी विंग, बिल्डिंग क्र. १८, पूनम नगर, सी १७/१८ सीएचएसएल, फेज क्र. III, शांती पार्क, सेक्टर ०६ समोर, क्षेत्र मोजमापीत ३५५ चौ. फूट चटई क्षेत्र, मीरा रोड पूर्व, ठाणे-४०११०७ येथे स्थित असलेले आणि वसलेले चे ते सर्व

* सह वसुली आणि/किंवा प्रदानाच्या तारखेपर्यंत उपार्जित पुढील व्याज, वरील नमूद संबंधित मागणी सूचनेत विशेषतः नमूद केल्याप्रमाणे अतिरिक्त व्याज, अनुषंगिक खर्च, रक्कम, आकार इ. वरील नमूदप्रमाणे सदर कर्जदार टीसीएचएफएल यांस भरणा करण्यास कसूरवार ठरल्यास, टीसीएचएफएल वरील नमूद तारण मत्ता/ स्थावर मिळकत (ती) संबंधी सदर अॅक्टच्या कलम १३(४) अंतर्गत आणि इतर लागू होत असलेल्या नियमांतर्गत संपूर्णत: कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधी यांच्या रक्कम आणि परिणामांच्या जोखिमीवर कार्यवाही करतील. सदर कर्जदार/कायदेशीर वारस/कायदेशीर प्रतिनिधी यांस सदर अॅक्ट अंतर्गत सदर वरील नमूद तारण मत्ता/स्थावर मिळकत (तीं) संबंधी विक्री, भाडेपट्टा वा अन्य स्वरुपात टीसीएचएफएल पूर्व लेखी संमतीशिवाय हस्तांतरण करण्यास बंदी आहे. कोणतीही व्यक्ती सदर अॅक्ट वा नियमांच्या तरतुदींचा नियम मोडल्यास वा नियम मोडण्याचे प्रोत्साहन दिल्यास कारावासाकरिता आणि/वा सदर अॅक्ट अंतर्गत पुरविण्यात आल्यानुसार दंडास जबाबदार असतील.

दिनांक : २२.०८.२०२६ टाटा कॅपिटल हाऊसिंग फायनान्स लिमिटेड करिता
ठिकाण : मुंबई सही/- प्राधिकृत अधिकारी

बृहन्मुंबई महानगरपालिका

कार्यकारी अभियंता (परिवहन) पश्चिम उपनगरे
ई-निविदा सूचना

निविदा दस्तऐवज क्र.	जीईएम/२०२६/बी/७७८९४५२
संस्थेचे नाव	बृहन्मुंबई महानगरपालिका
विषय	के/एस विभागातील स्वच्छता कामांसाठी यंत्रसामग्री भाड्याने घेणे.
छाननी शुल्क	रु. ३९९३.०० + (१८% जीएसटी)
बोली सुरक्षा ठेव / ईएमडी	रु. २३,९००/-
ई-निविदा जारी व विक्रीची तारीख	२१.०८.२०२६ रोजी १४:०० वाजल्यापासून
निविदा विक्रीची व बोली सुरक्षा ठेव प्राप्त करण्याची अंतिम तारीख व वेळ	३१.०८.२०२६ रोजी १६:०० वाजेपर्यंत
पॅकेट ए, बी आणि पॅकेट सी सादर करणे (ऑनलाइन)	३१.०८.२०२६ रोजी १६:०० वाजेपर्यंत
पॅकेट ए आणि बी उघडणे	३१.०८.२०२६ रोजी १६:३० वाजल्यानंतर
पॅकेट सी उघडणे	नंतर कळविण्यात येईल
पत्रव्यवहारासाठी पत्ता	कार्यकारी अभियंता (परिवहन) पश्चिम उपनगरे यांचे कार्यालय, मिलन मॉल समोर, मिलन सबवे रोड, एस. व्ही. रोडलगत, सांताक्रूझ (पश्चिम), मुंबई-४०००५४. दूरध्वनी क्र. ०२२-२६१८२२५२/५३/५४ ई-मेल-trsg2008@yahoo.com
बोली उघडण्याचे ठिकाण	कार्यकारी अभियंता (परिवहन) पश्चिम उपनगरे यांचे कार्यालय

हे निविदा दस्तऐवज हस्तांतरणीय नाही.
सदर ई-निविदेसाठी कोणतेही परिशिष्ट आणि/किंवा दुरुस्तीपत्रक जारी करण्यात आल्यास, त्याचा तपशील शासकीय ई-मार्केटप्लेस पोर्टलवर (https://gem.gov.in/) प्रकाशित/अपलोड करण्यात येईल. संभाव्य बोलीदारांना त्याची नोंद घेण्याची विनंती करण्यात येत आहे.
वरील विषयासाठी प्राप्त झालेल्या कोणत्याही अर्जास स्वीकारण्याचा किंवा कोणतेही अथवा सर्व अर्ज कोणतेही कारण न देता नाकारण्याचा अधिकार बीएमसी राखून ठेवते.

कार्यकारी अभियंता
PRO/1177/ADV/2026-27 (परिवहन) पश्चिम उपनगरे

थोडासाही ताप येता, डॉक्टरांना जाऊन भेटा

SBI भारतीय स्टेट बँक State Bank of India

होम लोन सेंटर, पनवेल, दुकान क्र. ५, शारदा टेरेसेस, तळमजला, सेक्टर ११, सीबीडी बेलापूर, नवी मुंबई - ४००६१४
दूरध्वनी-+९१ २२ २७५७ ६४८१ ईमेल आयडी- rasmeccc_mum@sbi.co.in

वाहनांचे लिलाव सूचना

''जे आहे जेथे आहे'' आणि ''जे आहे जसे आहे'' तत्त्वाने

बँकेने जप्त केलेल्या खालील नमूद कार्स या **'जे आहे जेथे आहे' आणि 'जे आहे जसे आहे तत्त्वाने'** विक्रीसाठी आहेत. ज्यांचा तपशील खालीलप्रमाणे.

अ. क्र.	कर्जदाराचे नाव	वाहन क्र./ मेक अॅण्ड मॉडेल	किमान राखीव किंमत	इसारा अनामत रक्कम १०%	कार निरिक्षणाचा पत्ता
१	मंगेश मधुकर गावडे	एमएच०६सीएल२९५८ (मारुती वॅगनआर आर व्हीएक्सआय सीएनजी) २०२४	५,००,०००/-	५०,०००/-	एस.के पार्किंग यार्ड माणगाव मु. पोस्ट पोतनेर, ता.-माणगाव जि.-रायगड-४०२११२ संपर्क व्यक्ती-ओम एंटरप्रायझेस एजन्सी (श्री. संजय गडकर- ९८९२५०७८१८/ सौ. नम्रता राऊत-९७०२८२०४६४)
२	मनेश उत्तमराव मुळे	एमएच४६सीआर७१३७ (मारुती वॅगनआर आर एलएक्सआय सीएनजी) २०२४	४,००,०००/-	४०,०००/-	ईश्वरी एंटरप्रायझेस- ईश्वरी एंटरप्रायझेस दत्त मंदिर कंपाऊंड सायन पनवेल हायवे सेक्टर-३० सानपाडा संपर्क व्यक्ती- ओम एंटरप्रायझेस एजन्सी (श्री. संजय गडकर-९८९२५०७८१८/ सौ. नम्रता राऊत-९७०२८२०४६४)
३	विशाल नारायण पाटील	एमएच४६सीव्ही९०३२ (टाटा सफारी ७एस एम बीएस६ पी डी प्युअर+एस डिझेल)	१६,००,०००/-	१,६०,०००/-	चॉईस वेअरहाऊसिंग, अश्विन नगर, एमआयडीसी रोड, नियर गार्लिक, वारली पाडा गार्डन, रबाळे, ऐरोली, नवी मुंबई-४००७०१ संपर्क व्यक्ती- मे. ४फायनान्स एजन्सी (श्री. निलेश आगवणे-७५०६४०१०९७)
४	अंजना प्रशांत बोराडे	एमएच४६बीक्यू१३८५ (रेनॉल्ट ट्रायबर आरएक्सटी एमटी.० पेट्रोल) २०१९	२,५०,०००	२५,०००/-	गणेश एंटरप्रायझेस- जंक्शन ऑफ मुंबई-पुणे-गोवा रोड, पळस्पा फाटा, साई वर्ल्ड सिटी प्रोजेक्ट समोर, पनवेल-४०२०६ संपर्क व्यक्ती जयेश एंटरप्रायझेस एजन्सी (भागीरथ प्रजापती- ९९२०२५०३१७)
५	नाथुराम धाया मोकल	एमएच०६सीएल८१०३ मारुती सेलेरिओ व्हीएक्सआय (सीएनजी) २०२५	४,४५,०००	४४,५००/-	
६	अर्चना संदीप साळुंखे	एमएच०३ईएक्स७४२३ (मारुती अर्टिगा झेडएक्सआय सीएनजी / पेट्रोल)	१२,२०,०००/-	१,२२,०००/-	
७	असील आरिफ मुल्ला	एमएच४६डीए०११७ (मारुती वॅगनओई आर एलएक्सआय सीएनजी) २०२५	५,००,०००/-	५०,०००/-	
८	सूरज मनोहर सकपाळ	एमएच०६सीएल५९५७ (टाटा पंच सीएनजी) २०२४	६,००,०००	६०,०००/-	

निरिक्षण: सूचना प्रकाशनाच्या तारखेपासून २७.०८.२०२६ स. ११.०० पासून सायं. ५.०० पर्यंत.
लिलाव ठिकाण : वरील एसबीआय शाखा
लिलाव दिनांक आणि तारिख: २८.०८.२०२६ रोजीस **वेळ: दु. ४.३० ते सायं ५.०० वा.**
सर्व इच्छुक खरेदीदार/ बोलीदारांना कळविण्यात येते की, स्टेट बँक इंडियाच्या नावे डीडीच्या मार्गे इअर जो राखीव किंमतीच्या १०% प्रदान करुन स्वत:ला नोंदणीकृत करुन जाहीर लिलावात सहभाग घेऊ शकता. बँक कोणत्याही वेळी बोली रद्द किंवा स्वीकार करण्याचे हक्क राखून ठेवते.
दिनांक : २१.०८.२०२६, ठिकाण : नवी मुंबई **प्राधिकृत अधिकारी, स्टेट बँक ऑफ इंडिया**

फॉर्म क्र. १६
(रेग्युलेशन ३४ (३) पहा)

सर्व अनुज्ञेय माध्यमाने
मुंबई येथील कर्जवसुली न्यायाधिरण क्र. २
३रा मजला, टेलिफोन भवन, स्ट्रॅण्ड रोड, कुलाबा, मुंबई- ४००००५
रिकव्हरी ऑफ डेब्टस् अॅण्ड बँकरप्टसी अॅक्ट, १९९३ सहवाचता आयकर अधिनियम, १९६१ च्या दुसऱ्या परिशिष्टाच्या नियम ४८ अंतर्गत स्थावर मिळकतीच्या जप्तीचे वॉरंट.

आरपी क्र. ५९ सन २०१३ **नि. क्र. ९४**
पुढील तारीख: १८/०९/२०२३

बँक ऑफ इंडिया
विरुध्द
मे. शिवम केमिकल आणि अन्य.

प्रति,
प्रक;
१. मे. शिवम केमिकल)
प्रोप्रायटरशिप फर्म, जिचे नोंदणीकृत कार्यालय)
आहे बी-६, गणेश सदन, सुभाष रोड, डोंबिवली)
(पश्चिम), ४२१२०२, जिल्हा ठाणे येथे आणि)
जिचे गोदाम आहे ९०, शिवाजी कुटीर मंडळ,)
३री लेन, एल.बी.एस. मार्ग, कुर्ला (पश्चिम),)
मुंबई - ४०००७०.)
२. श्री. विजय शिवराम महाजन)
राहणार, बी-६, गणेश सदन सीएचएस लि.,)
सुभाष रोड, मारुती मंदिरसमोर, डोंबिवली (पश्चिम),)
जिल्हा ठाणे-४२१२०२)
३. श्री. देवदत्त तारादत्त भट्ट)
ए/२०, गणेश सदन, सुभाष रोड, डोंबिवली (पश्चिम),)
जिल्हा ठाणे-४२१२०२)
४. सौ. नेत्रा विजय महाजन)
बी-६, गणेश सदन, सुभाष रोड, डोंबिवली (पश्चिम),)
जिल्हा ठाणे-४२१२०२)

ज्याअर्थी तुम्ही **प्रमाणपत्र धनको** यांनी ओ.ए. क्र. १९४ सन २०१२ मधील पिठासन अधिकारी-कर्ज वसुली न्यायाधिकरण क्र. II, मुंबई यांनी काढलेल्या वसुली प्रमाणपत्र क्र. ५९ सन २०१३ च्या संदर्भातील तुमच्याद्वारे देय वसुलीपर्यंत ६% दराने पुढील व्याज आणि दंडासह **रु. ४६,३९,४१३.०० (रुपये शेहेचाळीस लाख एकोणचाळीस हजार चारशे तेरा मात्र)** ची रक्कम चुकती करण्यास कसूर केलेली आहे.
तुम्हाला आदेश देण्यात येतात की, विद्यमान आर.पी. मधील विद्यमान प्रमाणपत्र कर्जदार किंवा त्यांचे नोकर किंवा एजंटस् किंवा हितसंबंधातील प्रतिनिधी किंवा प्रमाणपत्र कर्जदारांच्या अंतर्गत मालक म्हणुन दावेदार कोणाही व्यक्तीला कोणत्याही मार्गाने खालील नमुद मिळकत हस्तांतर, अन्यसंक्रमण, त्रयस्थ पक्षकाराचा हितसंबंध निर्माण करणे, कब्जासह विभागणी, प्रभार किंवा खालील नमुद मिळकतीसह व्यवहार किंवा त्यातुन निर्माण होणारे पैसे आणि/किंवा मिळकतीनुसार कोणताही लाभ घेण्यापासून पुढील आदेशापर्यंत मनाई आणि प्रतिबंध करण्यात येत आहे आणि की, सर्व व्यक्तींना असे हस्तांतर, अन्यसंक्रमण, कब्जा किंवा प्रभाराच्या अंतर्गत कोणताही लाभ घेण्यापासून प्रतिबंध करण्यात येत आहे.
तुम्ही १८/०९/२०२६ रोजी दु. १२.०५ वा. वसुली अधिकारी, कर्ज वसुली न्यायाधिकरण क्र. २, मुंबई यांच्या समक्ष उपस्थित राहणे आवश्यक आहे.

मिळकतीचा तपशिल
प्रमाणपत्र देणीदाराच्या खाली नमूद केलेल्या मिळकतीच्या जप्तीचे वॉरंट;
i. बी-६, गणेश सदन सीएचएस लि., सुभाष रोड, मारुती मंदिरसमोर, डोंबिवली (पश्चिम), जिल्हा ठाणे - ४२१ २०२.
ii. गणेश सदन सीएचएस लि., सुभाष रोड, मारुती मंदिरसमोर, डोंबिवली (पश्चिम), जिल्हा ठाणे - ४२१ २०२.
सदर २८.०७.२०६ रोजी माझ्या हस्ते आणि सदर न्यायाधिकरणाच्या शिक्क्याने दिले.

सही/-
(भविष्य कुमार आझाद)
वसुली अधिकारी,
कर्ज वसुली न्यायाधिकरण-II
शिक्का

प्रति,
१. संबंधित सोसायटी
२. लोकल अॅथॉरिटी/लोकल सिविक बॉडी/तलाठी
३. संबंधित उप निबंधक-प्रधा बँक रुल्स नुसार संबंधित उप निबंधकांच्या रेकॉर्डमध्ये नोंदविलेल्या वरील नमुद मिळकतीचा प्रभार घेऊ शकतात.

कुकरच्या दहा शिट्ट्या, तरीही वाटाणे शिजेनात
अंगणवाडीतील सेविकेची तक्रार ■ आधी निलंबन, नंतर निर्णय मागे

पुणे : अंगणवाडीत पुरवले जाणारे वाटाणे शिजत नाहीत अशी तक्रार करणाऱ्या एका अंगणवाडी सेविकेचा व्हिडीओ सोशल मीडियावर व्हायरल झाल्याने प्रशासकीय वर्तुळात खळबळ उडाली आहे. यानंतर अंगणवाडी सेविकेला सेवानियमांचा भंग केल्यावरून निलंबित करण्यात आले होते. पण त्यावर विरोधी पक्षांसह सर्वांनी जोरदार टीका केल्याने संध्याकाळी हे निलंबन मागे घेण्यात आले.

अंगणवाडी सेविका रेश्मा पारधी यांनी माध्यान्ह भोजनासाठीचे कडधान्य वाईट दर्जाचे असल्याचा एक व्हिडीओ केला. याशिवाय इतर भरड धान्येही शिजवण्यासाठी अत्यंत कठीण असून चार महिन्यांचा हा साठा असाच कसा साठवून ठेवायचा, असा सवाल त्यांनी उपस्थित केला. शासनाने आमच्या लहान मुलांच्या आयुष्याशी खेळू नये, असे भावूक आवाहन करत त्यांनी अन्न व औषध प्रशासन आयुक्त तुकाराम मुंढे यांनी या

अरविंद बलंग यांचे निधन

वसई : बलंग फार्मचे संस्थापक व मालक अरविंद बलंग (८६) यांचे पुणे येथे गुरुवारी हृदयविकाराने निधन झाले. प्रसिद्ध आहारतज्ज्ञ-

स्तंभलेखिका अर्चना रायरीकर या त्यांच्या कन्या होत. त्यांच्या पार्थिवावर वसईतील घाटेघर येथील स्मशानभूमीत अंत्यसंस्कार करण्यात आले. अंत्ययात्रेला माजी खासदार बळीराम जाधव, चितारी ट्रॅव्हल्सचे मालक प्रमोद चितारी यांच्यासह घाटेघरमधील ग्रामस्थ मोठ्या संख्येने उपस्थित होते.

मुंबई कर्ज वसुली न्यायाधिकरण क्र. II मध्ये
(वित्त मंत्रालय)
३रा मजला, टेलिफोन भवन, स्ट्रँड रोड, कुलाबा, मुंबई - ४०० ००५.
मूळ अर्ज क्र. ४३७ सन २०२५
निशाणी क्र.: ११

एचडीएफसी बँक लिमिटेड **...अर्जदार**
विरुद्ध
मुन्ना मुस्ताक कुरेशी आणि इतर. **...प्रतिवादी**

समन्स

ज्याअर्थी, वरील नमूद **ओ.ए. क्र. ४३७ सन २०२५** सन्माननिय पीठासीन अधिकाऱ्यांसमोर ०९.०७.२०२५ रोजी सूचीबद्ध केला होता.
ज्याअर्थी, नामदार न्यायाधिकरणाने कृपावंत होऊन **रु. ३५,५०,४०५.८१/- (रुपये पस्तीस लाख पन्नास हजार चारशे पाच आणि एक्याऐंशी पैसे मात्र)** इ. च्या कर्जाच्या वसुलीसाठी तुमच्याविरुद्ध (ओए) दाखल केलेल्या अॅक्टच्या कलम १९(४) अंतर्गत सदर अर्जावर समन्स जारी केली. (जोडलेल्या दस्तावेजांच्या प्रतींसह अर्ज).
ज्याअर्थी, सर्व सामान्य पद्धतीने समन्सची बजावणी होऊ शकला आणि ज्याअर्थी पर्यायी बजावणीसाठी अर्जाच्या मंजुरी सन्माननीय न्यायाधिकरणद्वारे मंजुरी दिली आहे.
अॅक्टच्या कलम १९ च्या पोट-कलम (४) नुसार, तुम्हा प्रतिवादींना खालीलप्रमाणे निर्देश देण्यात येत आहेत.
१. विनंती केलेल्या अनुतोषांना मंजुरी का देऊ नये त्याची समन्सच्या बजावणीच्या **३० (तीस)** दिवसांत कारणे दाखविण्यासाठी;
२. मूळ अर्जाच्या अनु. क्रमांक ३(ए) अंतर्गत अर्जदारांनी विनिर्दिष्ट केलेल्या मिळकती आणि मत्तांव्यतिरिक्त अन्य मिळकती आणि मत्तांचे तपशील जाहीर करणे;
३. मिळकतींच्या जप्तीसाठीच्या अर्जावरील सुनावणी आणि निकाल प्रलंबित असल्याने मूळ अर्जाच्या अनु. क्रमांक ३(ए) अंतर्गत जाहीर केलेल्या अशा अन्य मत्ता आणि मिळकतींचा आणि तारण मत्तांचा व्यवहार करण्यास किंवा त्या निकाली काढण्यास तुम्हाला मज्जाव करण्यात आला आहे.
४. तुम्ही न्यायाधिकरणाची पूर्व परवानगी घेतल्याखेरीज ज्यावर तारण हितसंबंध बनवले आहेत त्या कोणत्याही मत्तांची आणि/किंवा मूळ अर्जाच्या अनु. क्रमांक ३ए अंतर्गत जाहीर किंवा विनिर्दिष्ट केलेल्या अन्य मत्ता आणि मिळकतींचे त्यांच्या व्यवसायाच्या सामान्य कामकाजाव्यतिरिक्त विक्री, भाडेपट्टा किंवा अन्य प्रकारे हस्तांतरण करणार नाहीत.
५. व्यवसायाच्या नियमित कामकाजाच्या ओघांत तारण मत्ता किंवा अन्य मत्ता व मिळकती यांच्या विक्रीतून रोकड झालेल्या विक्री रकमेचा हिशोब देण्यास तुम्ही बांधील असाल व अशी विक्री रक्कम अशा मत्तांवर तारण हितसंबंध धारण करणाऱ्या बँक किंवा वित्तीय संस्थेकडे ठेवलेल्या खात्यामध्ये जमा केली पाहिजे.
६. तुम्हाला **०९/१०/२०२६ रोजी स. ११.०० वा.** लेखी निवेदन सादर करून त्याची एक प्रत अर्जदारांना सादर करण्याचे आणि **डीआरटी-II** च्यांसमोर हजर राहण्याचे देखील निर्देश देण्यात येत आहेत, कसूर केल्यास, तुमच्या गैरहजेरीत अर्जावर सुनावणी होऊन निकाल दिला जाईल.
माझ्या हस्ते आणि ह्या न्यायाधिकरणाच्या शिक्क्याने ह्या दिनांक **०४ मे, २०२६** रोजी दिले/जारी केले.

शिक्का
सही/-,
रजिस्ट्रार
डीआरटी-II, मुंबई

प्रति,
१. मुन्ना मुस्ताक कुरेशी (कर्जदार)
प्रौढ, भारतीय रहिवासी, पत्ता येथे आहे :
रूम क्र. २०९, शरद नगर, आर. सी. मार्ग, वाशीनाका, चेंबूर, मुंबई-४०००७४, महाराष्ट्र.
२. जैनब खातून (सह-कर्जदार)
प्रौढ, भारतीय रहिवासी, पत्ता येथे आहे :
घर/बिल्डिंग/अपार्टमेंट क्र. ७, गाव/नगर/शहर खजुरिया, जिल्हा सिद्धार्थनगर, पी. ओ. बेलटिकार, बिहार, उत्तर प्रदेश-२७२२०६.

जाहीर सूचना

याद्वारे सूचना देण्यात येते की, **श्री. भरत कांतीलाल शाह आणि श्री. सत्येन भरत शाह** (''मालक'') यांनी आमच्या अशिलांना खालील परिशिष्टामध्ये अधिक तपशीलवार वर्णन केलेली त्यांची जागा, सर्व बोजांपासून मुक्त, विकण्यास सहमती दर्शविली आहे.
खालील परिशिष्टामध्ये वर्णन केलेल्या जागेमध्ये किंवा तिच्या कोणत्याही भागामध्ये विक्री, अदलाबदल, गहाण, भार, भेट, ट्रस्ट, वारसा, कब्जा, भाडेपट्टा, उप-भाडेपट्टा, अभिहस्तांकन, हस्तांतरण, भाडेकरार, उप-भाडेकरार, मृत्युपत्रीय दान, उत्तराधिकार, परवाना, देखभाल, न्यायप्रविष्ट वाद, कर्ज, अग्रिम रक्कम, धारणाधिकार, तारण, कोणत्याही न्यायालयाने, कर किंवा महसूल किंवा वैधानिक प्राधिकरणांनी पारित किंवा जारी केलेले आदेश, न्यायनिर्णय किंवा हुकूम, जप्ती, तडजोड किंवा अन्य कोणत्याही प्रकारे कोणताही दावा असलेल्या कोणत्याही व्यक्तीने, या दिनांकापासून १४ दिवसांच्या आत अधोहस्ताक्षरीस:- ५वा मजला, दुर्गा चेंबर्स, ४०, वॉटरफिल्ड रोड, वांद्रे (पश्चिम), मुंबई-४०००५० येथे लेखी स्वरूपात कळवावे, अन्यथा असे गृहीत धरले जाईल की असे कोणतेही दावे अस्तित्वात नाहीत आणि असे दावे, असल्यास, त्याग केलेले किंवा सोडून दिलेले मानले जातील आणि आमचे अशील सदर जागेची खरेदी करण्यासाठी पुढे जातील.

वर उल्लेख केलेले परिशिष्ट :
(ए) ''सुरेख'' म्हणून ओळखल्या जाणाऱ्या इमारतीच्या ''ए-विंग'' मधील १ल्या मजल्यावरील **निवासी फ्लॅट क्र. ५**, क्षेत्र मोजमापीत ४३० चौरस फूट बांधकाम क्षेत्र, जो सुरेख को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेडचा असून, सी.टी.एस. क्र. ८६१, ८६१/१, गाव विले पार्ले आणि अंतिम प्लॉट क्र. १२, टीपीएस-VI असलेल्या जमिनीवर, दादाभाई रोड, विले पार्ले (पश्चिम), मुंबई - ४०० ०५६ येथे आणि मुंबई उपनगरच्या नोंदणी जिल्ह्यात स्थित आहे; आणि (बी) सुरेख को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेडने जारी केलेले प्रत्येकी रुपये पन्नासचे पाच पूर्ण भरणा केलेले शेअर्स, ज्यांचे विशिष्ट क्र. ७१ ते ७५ (दोन्ही समाविष्ट) असून, ते दिनांक ९ सप्टेंबर, १९६३ रोजीच्या शेअर प्रमाणपत्र क्र. १५ अंतर्गत धारण केलेले आहेत.
मुंबई दिनांक २२ ऑगस्ट, २०२६.

सही/-
प्रांजल दवे
ग्रेडा साल
अॅडव्होकेट्स आणि सॉलिसिटर्स

PUBLIC NOTICE

MS. POOJA V. RAMCHANDANI AND MS. PAYAL A. BACHANI, are members of Rawtani Garden Co-operative Housing Society Ltd., having address at Opposite Saibaba Temple, Near Nijthaw Darbar, 11th Road, (9th Cross Road), Khar (West), Mumbai 400052 and allottee of 5 (five) fully paid up shares of Rs. 50/= each bearing distinctive Nos. from 61 to 65 (both inclusive) vide Share Certificate No. 12 dated 25th October, 2025 (hereinafter referred to as the "Shares") with respect to Flat No. 1001/1101 admeasuring 2995 sq. ft on the 10th and 11th Floor along with terrace attached to the 10th Floor, admeasuring 356 sq. ft of carpet in the building of the said Society known as Rawtani Garden together with 3 allotted car parking spaces is lost and /or misplaced and they have requested the Society for issuance of duplicate share certificate.

Any person having any objection for issuance of duplicate share certificate may write to the Society intimating his/her objection for issuance of duplicate share certificate within 14 days from the date of publication of this notice.

Dated this 25th day of July, 2026.

Sd/-
Hon Secretary,
Rawtani Garden Co-operative Housing Society Ltd.,
Opposite Saibaba Temple, Near Nijthaw Darbar, 11th Road, (9th Cross Road), Khar (West), Mumbai 400052.

जाहिर सूचना

याद्वारे सर्वसामान्य जनतेस सूचित करण्यात येते की माझे अशील म्हणजेच (१) श्रीमती नीता विजय उदानी, (२) श्री. मनीष जयंतिलाल संघवी, (३) श्रीमती दिप्ती कमल मटालिया आणि (४) सुश्री. हर्षा जयंतिलाल संघवी हे निवासी जागेतील फ्लॅट क्र. ४०२, ''जय गुणसागर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड''च्या ४थ्या मजल्यावर स्थित, (नोंदणी क्र. बीओएम/एचएसजी/३७३९ वर्ष १९७२ दिनांक ०४/०९/१९७२) (यापुढे ''सदर सोसायटी'' म्हणून संबोधण्यात आले आहे), प्लॉट क्र. ५७, गरोडिया नगर, ९० फीट रोड, घाटकोपर (पूर्व), मुंबई ४०० ०७७ येथे स्थित (यापुढे ''सदर नवीन जागा'' म्हणून संबोधण्यात आले आहे), तसेच सदर सोसायटीचे प्रत्येकी रु.५०/- चे पूर्ण भरणा केलेले पाच शेअर्स, ज्यांचे विशिष्ट क्र. ०३१ ते ०३५ (दोन्ही समाविष्ट) असून ते शेअर प्रमाणपत्र क्र. जेजीएस-००७ मध्ये समाविष्ट आहेत (यापुढे ''सदर शेअर्स'' म्हणून संबोधण्यात आले आहे), यांचे मालक आहेत.
सदर नवीन जागा श्री. जयंतिलाल मायाशंकर संघवी यांना सदर सोसायटी म्हणजेच ''जय गुणसागर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड'' यांच्या पुष्टीसह, विकासक म्हणजेच मे. धूत डेव्हलपर्स प्रायव्हेट लिमिटेड यांच्याकडून दिनांक ३१ डिसेंबर २०१४ रोजीच्या कायमस्वरूपी पर्यायी निवासासाठीच्या कराराद्वारे, मालकी हक्काच्या आधारावर विनामूल्य आणि त्यांच्या जुन्या जागेतील फ्लॅट क्र. १३ च्या बदल्यात कायमस्वरूपी पर्यायी निवासाच्या स्वरूपात वाटप करण्यात आली होती. सदर जुनी जागा ''जय गुणसागर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड''च्या बी विंगच्या तळमजल्यावर, प्लॉट क्र. ५७, गरोडिया नगर, ९० फीट रोड, घाटकोपर (पूर्व), मुंबई ४०० ०७७ येथे स्थित आहे (यापुढे ''सदर जुनी जागा'' म्हणून संबोधण्यात आले आहे) (संक्षिप्ततेसाठी ''सदर नवीन जागा'' आणि ''सदर जुनी जागा'' यांना एकत्रितपणे ''सदर जागा'' म्हणून संबोधण्यात आले आहे).
सदर जागेच्या संदर्भातील उपलब्ध कागदपत्रांची साखळी अशी आहे (I) दिनांक २४ ऑक्टोबर १९७५ रोजीचा पहिला करार श्री. सुभाष सी. रावल आणि श्री. जयंतिलाल मायाशंकर संघवी यांच्यामध्ये सदर जुन्या जागेच्या संदर्भात निष्पादित करण्यात आला होता, (II) सदर जुन्या जागेच्या संदर्भात श्री. जयंतिलाल मायाशंकर संघवी यांच्या नावे, (II) दुसरा करार म्हणजेच दिनांक ३१ डिसेंबर २०१४ रोजीचा कायमस्वरूपी पर्यायी निवासासाठीचा करार, सदर सोसायटी म्हणजेच ''जय गुणसागर को-ऑपरेटिव्ह हाऊसिंग सोसायटी लिमिटेड'', विकासक म्हणजेच मे. धूत डेव्हलपर्स प्रायव्हेट लिमिटेड आणि श्री. जयंतिलाल मायाशंकर संघवी यांच्यामध्ये सदर नवीन जागेच्या संदर्भात निष्पादित करण्यात आला होता, (III) तिसरा करार म्हणजेच दिनांक ०५ जुलै २०१८ रोजीचे गिफ्ट डीड श्री. जयंतिलाल मायाशंकर संघवी यांनी निष्पादित केले होते, ज्याद्वारे त्यांनी सदर नवीन जागेतील त्यांचे हक्क, मालकी हक्क आणि हितसंबंध त्यांच्या पत्नी म्हणजेच श्रीमती मंजुला जयंतिलाल संघवी यांच्या नावे भेट दिले होते.
सदर श्रीमती मंजुला जयंतिलाल संघवी यांचे दिनांक १५ ऑगस्ट २०२२ रोजी निधन झाले आणि त्यांच्या पश्चात (१) श्रीमती नीता विजय उदानी (विवाहित मुलगी), (२) श्री. मनीष जयंतिलाल संघवी (मुलगा), (३) श्रीमती दिप्ती कमल मटालिया (विवाहित मुलगी) आणि (४) सुश्री. हर्षा जयंतिलाल संघवी (मुलगी) हे हिंदू उत्तराधिकार अधिनियम, १९५६ च्या तरतुदींनुसार, ज्या अधिनियमानुसार त्या त्यांच्या मृत्यूच्या वेळी शासित होत्या, त्यांचे एकमेव कायदेशीर वारस आणि निकटचे नातेवाईक म्हणून राहिले. सदर दिवंगत श्रीमती मंजुला जयंतिलाल संघवी यांचे पती श्री. जयंतिलाल मायाशंकर संघवी यांचे दिनांक ९ ऑगस्ट २०१८ रोजी पूर्वनिधन झाले होते आणि (IV) चौथा करार म्हणजेच दिनांक २९ जुलै २०२४ रोजीचे रिलीज डीड (१) श्रीमती नीता विजय उदानी आणि (२) श्री. मनीष जयंतिलाल संघवी यांनी निष्पादित केले होते, ज्याद्वारे त्यांनी प्रत्येकी त्यांचा २% (म्हणजे प्रत्येकी १%) संयुक्त आणि अविभाजित हिस्सा, हक्क, मालकी हक्क आणि हितसंबंध सदर नवीन जागेमध्ये आणि सदर सोसायटीच्या सदर शेअर्समध्ये, दिवंगत श्रीमती मंजुला जयंतिलाल संघवी यांच्या उत्तराधिकारातून, (१) श्रीमती दिप्ती कमल मटालिया आणि (२) सुश्री. हर्षा जयंतिलाल संघवी यांच्या नावे कायमस्वरूपी हक्कसोड, त्याग आणि समर्पित केले आहेत.
दिवंगत श्रीमती मंजुला जयंतिलाल संघवी यांच्यामार्फत सदर जागेच्या संदर्भात कोणत्याही शेअर्सचा आणि हितसंबंधांचा दावा करणारी कोणतीही व्यक्ती/व्यक्ती किंवा सदर जागेवर किंवा सदर जागेच्या कोणत्याही भागावर कोणताही हक्क, मालकी हक्क, हितसंबंध, दावा/दावे किंवा मागणी असलेली कोणतीही व्यक्ती, मग ती विक्री, अदलाबदल, लेट, भाडेपट्टा, उप-भाडेपट्टा, लीव्ह आणि लायसन्स, मार्गाचा हक्क, सुखाधिकार, भाडेकरार, अधिभोग, अभिहस्तांकन, गहाण, वारसा, पूर्वाधिकारी-मालकी हक्क, मृत्युपत्रीय दान, उत्तराधिकार, भेट, धारणाधिकार, भार, देखभाल, ट्रस्ट, मूळ मालकी हक्काची कागदपत्रे किंवा बोजा यांचा कब्जा किंवा अन्य कोणत्याही प्रकारे, कौटुंबिक व्यवस्था/तडजोड, कोणत्याही न्यायालयाचा किंवा अन्य कोणत्याही प्राधिकरणाचा हुकूम किंवा आदेश, करार, समझोते, विकास हक्क किंवा अन्य कोणत्याही स्वरूपात असो, त्यांनी त्याबाबतच्या समर्थनार्थ कागदोपत्री पुराव्यासह खाली नमूद केलेल्या माझ्या पत्त्यावर या सूचनेच्या प्रकाशनाच्या दिनांकापासून १४ (चौदा) दिवसांच्या आत मला लेखी स्वरूपात कळवावे, असे करण्यात कसूर केल्यास सदर जागेच्या संदर्भात असे कोणतेही दावे किंवा मागण्या अस्तित्वात नाहीत; असे मानले जाईल आणि त्यानंतर अशा व्यक्तीचा/व्यक्तींचा दावा किंवा मागणी, असल्यास, सर्व हेतू आणि प्रयोजनांसाठी त्याग केलेली आणि सोडून दिलेली मानली जाईल आणि सदर जागेचा मालकी हक्क स्पष्ट, विक्रीयोग्य आणि सर्व बोजांपासून मुक्त असल्याचे गृहीत धरले जाईल.
मुंबई, दिनांक २२ ऑगस्ट २०२६. **सही/-**
विकास ठक्कर
वकिल, उच्च न्यायालय
४०१/४०२, साईनाथ हाऊस, बी. पी. एस. क्रॉस रोड क्र. १, शॅरॉन स्कूल जवळ, मुलुंड (पश्चिम), मुंबई ४०० ०८०.

IDBI BANK

(CIN NO:L65190MH2004GOI148838)
आयडीबीआय बँक लि., एनएमजी डिपार्टमेंट, ७वा मजला, एनपीए मॅनेजमेंट ग्रुप, आयडीबीआय टॉवर, डब्ल्युटीसी कॉम्प्लेक्स, कफ परेड, कुलाबा, मुंबई - ४००००५

कारणे दाखवा सूचना

कर्जदार: सिंघल स्वरुप ईस्पात लिमिटेड
पत्ता: ३ १, ताडदेव एअरकंडिशन मार्केट, मुंबई, महाराष्ट्र
खाली नमूद केलेल्या संस्था / व्यक्तींना सूचना

आयडीबीआय बँक लि. (''बँक'') यांनी ''रिझर्व्ह बँक ऑफ इंडिया (कमर्शियल बँक्स - ट्रीटमेंट ऑफ विलफुल डिफॉल्टर्स अँड लार्ज डिफॉल्टर्स) डायरेक्शन्स, २०२५'' दिनांक २८ नोव्हेंबर, २०२५ (''आरबीआय मास्टर डायरेक्शन्स'') अन्वये, खाली नमूद केलेल्या संस्था / व्यक्तींविरुद्ध (''आपण''/''आपले'') कार्यवाही सुरू केली असून, ''विलफुल डिफॉल्टर्स आयडेंटिफिकेशन कमिटी II'' (''डब्ल्यूडीआयसी II'') यांच्या प्रथमदर्शनी मताच्या आधारे, ''विलफुल डिफॉल्ट''च्या एक किंवा अधिक घटना खाली नमूद केलेल्या निकषांशी संबंधित असल्याचे दिसून आल्याने, दिनांक १७ जून, २०२६ रोजी कारणे दाखवा सूचना (''एससीएन'') जारी केली आहे:

नाव आणि पत्ता	पदनाम	हेतुपुरस्सर कसुरवार करिता निकष
श्री. देवात सिंघल १०१, सिंघल स्वरुप हाऊस, १७६, विद्या नगरी, सीटीएस मार्केट, कालिना, सांताक्रूझ पूर्व, मुंबई, महाराष्ट्र- ४०००९८	वैयक्तिक हमीदार	३(१)(xviii) (बी)

सदर कारणमिमांसा सूचना परत आली / बजावली न गेल्यामुळे, याद्वारे आपणांस सूचना देण्यात येते की, या प्रकाशनाच्या तारखेपासून २१ (एकवीस) दिवसांच्या आत, आपणास ''विलफुल डिफॉल्टर'' म्हणून घोषित का करू नये आणि त्याबाबतची माहिती क्रेडिट कंपन्यांना कळविण्यात का येऊ नये, याबाबत काही कारण असल्यास ते बँकेस दाखवावे. उपरोक्त कालावधीत एससीएनच्या अनुषंगाने कोणतेही निवेदन/प्रतिनिधित्व प्राप्त न झाल्यास, आपणास काहीही सादर करावयाचे नाही, असे गृहीत धरले जाईल.
आपण तपशीलवार एससीएन बँकेच्या एनएमजी डिपार्टमेंट, ७वा मजला, आयडीबीआय बँक लि., डब्ल्युटीसी, कफ परेड-४००००५ येथे, स्वतः किंवा विधिवत प्राधिकृत प्रतिनिधींमार्फत (ओळखीचा पुरावा सादर करून) प्राप्त करू शकता किंवा आपल्या नोंदणीकृत ईमेल आयडीवरून gauravkumar@idbi.co.in आणि nipun.paliwal@idbi.co.in या ईमेल अॅड्रेसवर ईमेल पाठवून प्राप्त करू शकता. तुम्हाला बँकेकडून तपशीलवार एससीएन मिळाली असो किंवा नसो, ही सूचना तुमच्यावर वैध आणि पुरेशी बजावणी मानली जाईल.
आपण नोंद घ्यावी की, ''विलफुल डिफॉल्टर'' म्हणून घोषित केल्यानंतर, आरबीआयच्या मार्गदर्शक तत्त्वांनुसार तसेच कायदा आणि करारान्वये बँक आपल्याविरुद्ध कारवाई करण्याचा हक्क राखून ठेवते.
दिनांक: ऑगस्ट २२, २०२६

आपले विश्वासू ,
निपुण पालीवाल
डीजीएम

सिडको
शहरांचे शिल्पकार

बोली मागविणारी सूचना

नवी मुंबई येथील वाशी रेल्वे स्टेशन येथील टॉवर क्र. १ समोरील कॅनोपीसाठी आणि नेरुळ रेल्वे स्टेशनच्या नोडल बाजूच्या कॅनोपीसाठी उर्वरित पॉलीकार्बोनेट शीट्स पुरविणे आणि बसविणे.

सिडको ऑफ महाराष्ट्र लिमिटेड ई-बोली प्रक्रिये मार्फत खालील नमुद कामासाठी **सरकारी/निम्नसरकारी/सार्वजनिक क्षेत्र/खाजगी क्षेत्राच्या संरचनात्मक स्टील कामे करिता निष्पादित संरचनात्मक दुरुस्ती कामे** सारख्या समान प्रकारची कामे पूर्ण केलेले योग्य वर्ग आणि श्रेणीमध्ये सिडको लि., किंवा केंद्र सरकार, महाराष्ट्र राज्य सरकार आणि तिचे उपक्रम सह नोंदणीकृत आवश्यक पात्रता निकष पूर्ण करणारे अनुभवी संभाव्य बोलीदारांकडून **'ऑनलाईन' बाब दर टक्केवारी** बोली मागवित आहे.

१. कामाचे नाव : नवी मुंबई येथील वाशी रेल्वे स्टेशन येथील टॉवर क्र. १ समोरील कॅनोपीसाठी आणि नेरुळ रेल्वे स्टेशनच्या नोडल बाजूच्या कॅनोपीसाठी उर्वरित पॉलीकार्बोनेट शीट्स पुरविणे आणि बसविणे. २. सी.ए. क्र. : ०१/सिडको/इइ(पीपी अॅण्ड क्यू)/२०२६-२७ **३. बोलीसाठी ठेवलेले मूल्य** : रु. ५८,०९,९६६.४१ (जीएसटी वगळून) **४. इ.अ.र. :** रू. ५८,१००.०० **५. नोंदणी वर्ग :-** IV (ए) आणि वर (सिव्हिल) **६. पूर्तता कालावधी** : ९० (नव्वद) दिवस (पावसाळा समाविष्ट) **७. निविदा प्रक्रिया शुल्क (रू. मध्ये)**: ५,९००.०० (विना-परतावा) (१८% जीएसटी धरून)
बोली कार्यक्रमासह बोली दस्तावेज दि. २४/०८/२०२६ रोजी १७.०१ वा. पासून संकेतस्थळ mahatenders.gov.in वर उपलब्ध असेल.

अधिक्षक अभियंता
(रेल्वे)
CIN - U99999 MH 1970 SGC-014574
www.cidco.maharashtra.gov.in
सिडको/जनसंपर्क/१९८/२०२६-२७

फॉर्म जी
स्वारस्याच्या अभिव्यक्तीकरिता निमंत्रण
मुंबई, महाराष्ट्र येथे स्थित रिअल इस्टेट सेक्टर मध्ये कार्यरत
(इन्सॉल्व्हन्सी अँड बँकरप्टसी बोर्ड ऑफ इंडिया (इन्सॉल्व्हन्सी रिझॉल्युशन प्रोसेस फॉर कॉर्पोरेट पर्सन्स) रेग्युलेशन्स, २०१६ च्या रेग्युलेशन ३६ए (१) अन्वये)
संबंधित तपशील
१. पॅन/सीआयएन/एलएलपी क्र. सह कॉर्पोरेट कर्जदारांचे नाव — एस. के. एम. रियल इन्फ्रा लिमिटेड सीआयएन: यु४५४००एमएच१९९९पीएलसी१२३२९० पॅन : एएएफसीएस२६९५आर
२. नोंदणीकृत कार्यालयाचा पत्ता — येथे राज चेंबर, प्लॉट क्र. ११५-११५/१ ते ३, आर. के. परमहंस मार्ग, अंधेरी (पूर्व), मुंबई, महाराष्ट्र ४०००६९ भारत
३. वेबसाईटची युआरएल — वेबसाईट उपलब्ध नाही
४. जास्तीत जास्त स्थावर मत्ता असलेल्या ठिकाणाचे तपशील — राज चेंबर अशी ज्ञात व्यावसायिक इमारत, प्लॉट क्र. ११५-११५/१ ते ३, आर. के. परमहंस मार्ग, अंधेरी (पूर्व), मुंबई, महाराष्ट्र ४०००६९ भारत ही महत्वाची मत्ता आहे.
५. मुख्य उत्पादने/सेवांची स्थापित क्षमता — व्यावसायिक कॉम्प्लेक्स सह ६५००० (अंदाजे) चौ. फूट बिल्ट अप क्षेत्र
६. मागील आर्थिक वर्षात विकलेल्या मुख्य उत्पादने/सेवांचे परिमाण आणि मूल्य — सुमारे ४० टक्के भोगवट्यावर प्राप्त भाडे रु. ३.८३ कोटी
७. कर्मचारी/कामगारांची संख्या — ६
८. दोन वर्षांची शेवटची उपलब्ध वित्तीय विवरणे (अनुसूचींसह), धनकोंची सूची यासह पुढील तपशिल, प्रक्रियेच्या त्यानंतरच्या घटनांच्या संबंधित तारखा येथे उपलब्ध — तपशीलवार आर्थिक विवरणे आणि कर्जदारांची यादी atskm.cirp@gmail.com वर ईमेल करून प्राप्त करता येईल.
९. कोडच्या कलम २५(२) (एच) अंतर्गत निराकरण अर्जदारांसाठी पात्रता येथे उपलब्ध: — १. कंपन्या, व्यक्ती, एलएलपी आणि कन्सोर्टियम यांच्या बाबतीत किमान निव्वळ संपत्ती रु. १० कोटी आणि किमान उलाढाल रु. १० कोटी २. अॅसेट रिकन्स्ट्रक्शन कंपनीच्या बाबतीत आरबीआय मार्गदर्शक तत्वांनुसार किमान निव्वळ मालकी निधी रु. १००० कोटी. ३. एनबीएफसी? एआयएफ यांच्या बाबतीत किमान व्यवस्थापनाखालील मत्ता रु. २५० कोटी आणि लेखापरीक्षित आर्थिक विवरणांनुसार मागील दोन आर्थिक वर्षांपैकी एका वर्षात रु. १० कोटींची उलाढाल. (परत करण्यायोग्य ईएमडी रु. १० लाख)
१०. स्वारस्याची अभिव्यक्ती प्राप्त करण्यासाठी अंतिम तारीख — ५ सप्टेंबर, २०२६
११. संभाव्य निराकरण अर्जदारांची तात्पुरती सूची जारी करण्याची तारीख — ७ सप्टेंबर, २०२६
१२. तात्पुरत्या सूचिला असलेले आक्षेप सादर करण्यासाठी अंतिम तारीख — ९ सप्टेंबर, २०२६
१३. संभाव्य निराकरण अर्जदारांची अंतिम सूची जारी करण्याची तारीख — १० सप्टेंबर, २०२६
१४. माहिती ज्ञाप्ती, इव्हॅल्युशन मॅट्रीक्स आणि संभाव्य निराकरण अर्जाच्या निराकरण योजना करीता विनंतीच्या जारीची तारिख — ७ सप्टेंबर, २०२६
१५. निराकरण योजनाच्या सादरीकरणाकरीता अंतिम तारिख — १० सप्टेंबर, २०२६
१६. स्वारस्याची अभिव्यक्ती सादर करण्यासाठी प्रक्रिया ई-मेल — skm.cirp@gmail.com
सीए आयपी निरजा कार्तिक
आयबीबीआय/आयपीए-००१/आयपी-पी०१४४५/२०१८-२०१९/१२१३७
२०२, पद्मासनी अपार्टमेंट्स् ५८/२ शिवाजी नगर नागपूर ४४००१०
ठिकाण: २२ ऑगस्ट, २०२६ एस.के.एम रियल इन्फ्रा लि. करिता